

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

109. IA/3608/2024 IN C.P. (IB)/163(MB)2023

**IN THE MATTER OF**

Phoenix Arc Private Limited

Vs

Precision Realty Developers Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 15.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioners:	Adv. Ankit Pitti (VC)
For the Respondent No.1:	Adv. Ankit Malu (VC)
For the financial creditor:-	Adv. Niyati Merchant (VC)

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**ORDER**

**IA 3608/2024:-** Learned counsel for the Applicant submits that in view of the fact that IA 1575/2023 is already posted for 25.07.2024, hence she does not wish to press the prayer qua preponement. For the rest of the prayers adjourned to **25.07.2024**.

**Notice of Motion:-** Adv. Aditya Nyer accepts notice on behalf of the RP and prays for time to file reply before the next date of hearing. Let the reply be filed before the next date by filing an advance copy to the counsel opposite and also a hard copy for the Court. Adjourned to **25.07.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)